

IN THE NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH (COURT NO.I)  
NEW DELHI.

(IB)-430(PB)/2017

In the matter of:

Sonarg Plastics Pvt. Ltd.

... Petitioner

v.

Shilpi Cable Technologies Ltd.

... Respondent

**SECTION:** Under Section 9 of the IBC.

**Order delivered on 30.11.2017.**

**Coram**

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the petitioner:  
For the Respondent:  
For the intervener

-  
Sumit K. Batra & Mukul Gupta, Advs.  
Raghavendra P. Singh & S.K. Sinha.

**ORDER**

Ld. Counsel for the operational creditor is present. The ld. Counsel for the corporate debtor is also present and represents that the reply to the company petition has been filed on 06.11.2017 and in relation to the same rejoinder has also been filed by the petitioner. Ld. Counsel for the respondent further represents that in relation to the interim application filed by the intervener, namely, financial creditor some time may be granted to file reply to the said

application. Taking into consideration the said representation 5 days time is granted to the corporate debtor to file its reply to the application and in the circumstances post the matter for enquiry on 19.12.2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

\*KCS\*

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)